

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3461
ANSWERED ON:03.09.2012
SCHOOLS UNDER NCLP
Chang Shri C. M.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the proposed amendment to Child Labour (Prohibition and Regulation) Act, 1986 will ban child labour up to the age of fourteen and will bring it in line with the Right of Children to Free and Compulsory Education Act;
- (b) if so, whether the Government plans to discontinue the schools set up under the National Child Labour Project (NCLP);
- (c) if so, the details thereof along with reasons therefor;
- (d) whether the Government is contemplating convert these schools into special training centres; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): Yes, Madam. One of the proposed amendments to Child Labour (Prohibition and Regulation) Act, 1986 is to ban children up to the age of 14 years from employment. The proposed amendment is in line with the provision of Right of Children to Free and Compulsory Education Act, 2009.
- (b)&(c): There is no proposal of the Government to discontinue the special schools set up under National Child Labour Project as long as complete elimination of child labour is done.
- (d)&(e): The NCLP schools are being operated as special schools established for the rehabilitation of children rescued/withdrawn from work where they are provided with bridge education, vocational training, nutrition, stipend, health care etc. before being mainstreamed into formal education system.